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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, the House will take up Item No. 2, Papers to be laid on the Table.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table a copy of the All India Institute of Medical Sciences (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. 14-3/69(98)/Coordination Cell/Estt. I in Gazette of India dated 29th November, 2012 under sub-section (3) of Section 29 of the All India Institute of Medical Sciences Act, 1956.

(Placed in Library. See No. LT 8384/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): On behalf of Shri Sushil Kumar Shinde, I beg to lay on the Table:--

(1) (i) A copy of the Proclamation (Hindi and English versions) dated 18th January, 2013 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Jharkhand published in Notification No. G.S.R. 27(E) in Gazette of India dated 18th January, 2013 under article 356 (3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated 18th January, 2013 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 28(E) in Gazette of India dated 18th January, 2013.

(Placed in Library. See No. LT 8385/15/13)

(2) A copy each of the Report (Hindi and English versions) of the Governor of Jharkhand dated 8th January, 2013 and 12th January, 2013.

(Placed in Library. See No. LT 8386/15/13)

(3) A copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by the Criminal Law (Amendment) Ordinance, 2013 (No. 3 of 2013).

(Placed in Library. See No. LT 8387/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-

(1) The Securities and Exchange Board of India (Amendment) Ordinance, 2013 (No. 1 of 2013) promulgated by the President on 21st January, 2013.

(Placed in Library. See No. LT 8388/15/13)

(2) The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies Ordinance, 2013 (No. 2 of 2013) promulgated by the President on 30th January, 2013.

(Placed in Library. See No. LT 8389/15/13)

(3) The Criminal Law (Amendment) Ordinance, 2013 (No. 3 of 2013) promulgated by the President on 3rd February, 2013.

(Placed in Library. See No. LT 8390/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:--

(1) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks as on 31st March, 2012.

(Placed in Library. See No. LT 8391/15/13)

(2) A copy of Notification No. S.O. 31(E) (Hindi and English versions) published in Gazette of India dated 2nd January, 2013, containing Presidential Order constituting the Fourteenth Finance Commission under article 280 of the Constitution and of the Finance Commission (Miscellaneous Provisions) Act, 1951.

(Placed in Library. See No. LT 8392/15/13)

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